

OFFICE ORDER

No. DSJ/EGH/14/2020

Dated Williamnagar the 27th April, 2021 :

In view of Notification No. HCM.II/03/2013/1524 Dated 26.04.2021 issued by the High Court of Meghalaya, all courts under this Judgement shall take up only “**extremely urgent**” matters w.e.f Tuesday, 27.04.2021 till Monday, 10.05.2021 or until further orders or whatever is earlier. An application given cogent and justifiable reasons for listing of “**extremely urgent**” matters may be sent to the District & Sessions Judge, Williamnagar who shall determine whether or not such matters are considered as “**extremely urgent**”, depending on the facts/merits of the case.

Further, all Judicial Officers of this Judgeship shall remain in station and be available on duties during the above mentioned periods.

Note: (i) Filing of petition/application of extremely urgent matters shall be accepted only upto 2:00 P.M.

(ii) All advocates and litigants are requested to adhere to the social distancing norms & guidelines by the Central/State Government.

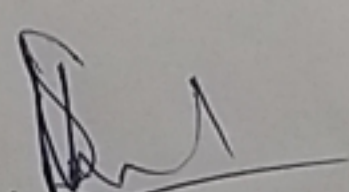
District & Sessions Judge,
East Garo Hills, Williamnagar

Memo No. DSJ/EGH/14/2020/172-A

Dated Williamnagar the 27th April, 2021

Copy to:

1. The Registrar General, High Court of Meghalaya for information.
2. The Judicial Officers, East Garo Hills District, Williamnagar.
3. The Bar Association, East Garo Hills District, Williamnagar.
4. The Prosecuting Inspector, East Garo Hills District, Williamnagar.
5. The System Assistant for uploading on the District Court website.
6. Notice Board.
7. Office copy.


District & Sessions Judge,
East Garo Hills, Williamnagar